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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 15218/2022 & CM APPL. 47104/2022, CM APPL.

47659/2023, CM APPL. 47794/2023, CM APPL. 13531/2024

JINDAL INDIA THERMAL PRIVATE LIMITED ..... Petitioner

Through: Mr. Sandeep Sethi, Sr. Advocate, Mr. Saurabh Kirpal, Sr. Advocate, Mr. Aditya Sikka, Mr. Himanshu Gupta, Ms. Vasudha Vijaysheel, Ms. Riya Kumar and Ms. Paomaja Sharma, Advocates.

versus

PUNJAB NATIONAL BANK & ORS. .... Respondents

Through: Mr. Sanjay Bajaj along with Mr. Rajat Prakash, Advocates for R-1, 2 & 6 to 11  
Mr. Siddharth Sangal, Ms. Harshita Agrawal, Ms. Richa Mishra, Mr. Chirag Sharma & Ms. Ishita Singh, Advs. for R-2.  
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Mr. Rachit Bigghe, Mr. Anuj P. Agarwala & Mr. Aayush Agarwala, Adv. for R-4.  
M: 9999105064  
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Mr. Divyam Agarwa & Mr. Mayank Ratnaparkhe, Advs. for R-5.  
Mr. Krishan Kumar, Mr. Seemant K. Garg, Mr. Nitin Pal, Mr. Shivam and Ms. Muskan Jain, Advs. for R-7 and 8 (Through VC).



**CORAM:  
HON'BLE MS. JUSTICE MINI PUSHKARNA**

**ORDER  
04.03.2024**

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1. Learned counsel appearing for the respondent no.11-Axis Bank submits that copy of the application along with the Minutes of the Meeting held on 28<sup>th</sup> February, 2024, have not been supplied to him.
2. The same has now been supplied to the learned counsel during the course of hearing.
3. Similar request is also made by Mr. Rachit Bigghe, learned counsel for respondent no. 4-ICICI Bank. Let copy of the said application be supplied to the learned counsel for respondent no. 4, on the E-mail which is reflected in today's order.
4. At request, re-notify on 6<sup>th</sup> March, 2024.

**MINI PUSHKARNA, J**

**MARCH 4, 2024**  
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